

CALLING ATTENTION ON 06/08/2019

Hon'ble MLA SHRI PRAVIN ZANTYE OF MAYEM CONSTITUENCY

Fear and anxiety in the minds of people of Mulgao Village of Bicholim Taluka, that there is a proposed project of road widening at a stretch of approximately 9.00 KM from Assonora –Mulgao Bridge to Shantadurga high school in Bicholim. The existing road width here is 7.00 mts to 15.00 mts where as proposed road width is 25.00 mts to 30.00 mts, due to which more than 500 people and 50 to 60 houses will be demolished as and when the proposed bypass road passes village of Mulgao as per Regional plan 2021. The steps the govt. intends to take in this matter.

The stretch of SH.No.1 between Assonora Bridge and Bicholim Municipality limits was having a width of 5.00 to 5.50m and was inadequate to meet the increased traffic flow. Hence to improve the geometrics standard of said stretch from intermediate lane to two lane with minimum width of 7.00 m it was proposed to acquire land for 25.00m right of way along SH.No1 (between Bicholim Municipal limit to Assonora Bridge) and limited to 15.00 m wherever bypass is proposed.

The aforesaid land acquisition is continuous along existing SH.NO.1 and will benefit the traffic growth along SH.No.1. The notices were sent to interested parties for verification of the details to deposit money in their names of the interested persons and the compensation amounting to Rs.42,71,336.00 has been paid to 16 parties, 4 in Bordem and 12 Mulgao village so far. Verification of documents of other affected parties is in progress.

Land Acquisition process has been completed and money has been disbursed to the affected people. Possession of land has been taken.

Now as per the award/valuation done the total number of structures i.e houses, Kiosks, Ghumatis, compound walls, store, workshop, toilet etc being affected are as tabulated below.

Taluka:-Bicholim

Sr.No	Type of structures	Village	No. of structures
1	Houses	Mulgao	9
2	Compound wall	Mulgao	92
3	shop/Shed/Workshop/Kiosks/Ghumatis etc	Mulgao	33
1	Houses (Verandah)	Bordem	6
2	Compound wall	Bordem	41
3	Shop/Godown/Shed/workshop etc	Bordem	5

Executive Engineer
WDVII(NH),P.W.D
Panaji Goa

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The land acquisition proceeding started with issuance of section 4 of the land acquisition Act 1984 as amended time to time bearing No.23/8/2011-RD dated 20/04/2011. The report under section 5A of the Act was submitted to the government on 27/03/2012 vide letter No.10/596/2011/LAO-PWD/451.Govt. Vide notification No.23/8/2011-RD dated 11/05/2012, section 6 of the Act was issued.

Public Notices under section of the Act was published at appropriate places. Individual as well as public notices under section 9 and 10 of the Act were issued and served to the interested parties by the Mamlatdar of Bicholim. Enquiry was conducted on 28/03/2014 & 29/03/2014 of village Mulgao and on 01/04/2014 and 02/04/2014 of village Bordem and Bichoilm respectively.

Award under section 11 of the Act awaiting to Rs.9,92,56,536/-(Rupees Nine Crores Ninety Two Lakhs Fifty Six Thousand Five Hundred & Thirty Six Only) was declared on 06/06/2014.

The original A.A & E.S for the work was accorded vide order No.3-3/2010-11/PCE-PWD-264/347 dt.01/09/2010 for an amount of Rs.4,04,43,011/- (Rupees Four Crores Four Lakhs Forty Three Thousand & Eleven Only).

The award was declared under Right to Fair compensation Act 2014. Compensation to be paid to the affected parties has increased considerably. Hence to meet the expenditure due to increase in cost from original estimate, revised estimate was prepared and submitted.

Revised A.S & E.S was conveyed on 20/11/2017 for Rs. 9,98,01,619.00 (Rupees Nine Crores Ninety Eight Lakhs One Thousand Six Hundred & Nineteen Only).Balance amount was deposited with E.D.C on 07/05/2018 and 08/05/2018.

Payment to the affected parties was scheduled on 30 and 31st October 2018, however the same could not done as LAO was instructed to stop payment **“in View of Law and order situation and postpone the entire process.”**

The land Acquisition process was getting lapsed on 06/06/2019 if payment was not made to the affected parties and possession not handed over to the acquiring department.

Notices were again issued after approval by Ex. P.W.D. Minister for the payment which was scheduled on 27/05/2019 and 31/05/2019 at LAO Office Altinho Panaji Goa.

On 20/05/2019 Hon'ble Minister for P.W.D had called meeting with Shri Rajesh Patnekar, Hon'ble speaker and M.L.A Bichoilm along with P.W.D officials. After deliberations it was directed to stop payment once again.

File was processed by LAO for written instruction on the above matter. The proposal was returned back with observation **“we should not drop the acquisition once done.”**

16 affected parties have received the cheque payment as compensation due towards the land acquisition. Verification of the other affected parties is in process.

A details of payment done is as follows.

Sr.No	Village	Nos of parties	Amount paid	Remarks
1	Mulgao	12	Rs.33,16,496.00	List enclosed
2	Bordem	4	Rs.9,54,840.00	List enclosed

Possession of the land is taken by the department.

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